

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
(DEPARTMENT OF SPORTS)

RAJYA SABHA
STARRED QUESTION NO. 12
ANSWERED ON 02.02.2023

Doping tests for Sportspersons

***12 Shri Binoy Viswam:**

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

- (a) the details of doping tests conducted by the National Anti-Doping Agency since 2020, year-wise and the number of sportspersons who have tested positive in such doping tests;
- (b) whether Government has constituted or proposes to constitute a Committee to examine the prevalence of doping among sportspersons in the country; and
- (c) the details of action taken by Government pursuant to the report submitted by Justice Mukul Mudgal on the prevalence of doping?

ANSWER

THE MINISTER OF YOUTH AFFAIRS AND SPORTS
(SHRI ANURAG SINGH THAKUR)

(a) to (c): A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (c) in respect of Rajya Sabha Starred Question No. 12 for reply on 02.02.2023 regarding Doping tests for Sportspersons asked by Shri Binoy Viswam.

(a) : The details of dope tests conducted by the National Anti-Doping Agency (NADA) since 2020, year-wise and the number of sportspersons who have tested positive in such doping tests are given below:-

Year	Number of dope tests conducted	Cases of Anti-Doping Rule Violations
2020	1250	55
2021	1984	46
2022	4260	123

(b) & (c) : No, Sir. This Ministry has not constituted any Committee to enquire into issues relating to prevalence of doping in the recent past. However, in July 2011, a one-member Committee headed by Justice Mukul Mudgal, retired Chief Justice of High Court of Punjab and Haryana, was constituted to enquire into the positive dope tests of eight athletes. The Committee submitted its report in May, 2012.

On the basis of the recommendations of the said Committee, Government has taken the following initiatives and corrective measures to prevent the menace of doping in sport in the country through the NADA, an autonomous body under Government of India, for implementation of doping control programme:-

- i. NADA maintains the data of all dope-tested athletes through the central database called ADAMS (Anti-Doping Administration and Management System).
- ii. An agreement was signed with the National Pharmaceutical Pricing Authority (NPPA) and the Food Safety Standards Authority of India (FSSAI), to develop a web-based database of World Anti-Doping Agency (WADA)-Prohibited Substances and a regulatory framework for nutritional supplements, respectively.
- iii. An anti-doping helpline for the athletes and athlete support personnel to provide information about anti-doping rules and guidelines has been launched. The Helpline number is: 1800-119-919.

- iv. An International Cooperation project with the Australian Sports Anti-Doping Authority (ASADA) and the WADA was taken to strengthen the anti-doping programme in the country. Under this, NADA has implemented various initiatives at par with international practices in the area of dope-testing, result management, education and awareness. Further, the Athlete Biological Passport programme has been implemented in association with the Tokyo Anti-Doping Laboratory, Japan.
- v. To help the competing athletes, need based awareness-cum-education material has been prepared in association with the National Sports Federations. A mass awareness programme for athletes has been launched to create awareness among athletes across the country about the anti-doping rules and the ill effects of doping.
